DR. R. K. PODDAR (West Bengal): He has only one minute. Don't take it away. Why are you disturbing?

SHRI RAOOF VALIULLAH: (Inter-Eruptions) You just see the record, (Interruptions)

SHRI ASHIS SEN: I say either Mr. Narayanasamy has been depending on the materials which are not factual or he must be making certain conjetcures. I say this because I am associated with the banking institution employees organisations. I know it for certain that there were meetings between the State Government officials and the bank officers where the bank officers did not like to extend the hand of cooperation. It is through the efforts of the Finance Minister there that he has succeeded in persuading the bankrs to come forward. It is not a question that there is no cooperation from the State Government for the recovery of the loans, but Mr. Narayanasamy's statement, I am very much woVried, looks as if he is trying to drive a wedge between the-bankers in the State of West Bengal and the State Government officials, whereas the Finance Minister there is trying to bring them together. If that be so, I would only call Mr. Narayanasamy's statement a sinister one. He should retrace from what he has stated.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY)- I will convey your points to Mr. Narayanasamy.

Now, -we will takeup the Delhi Motor Vehicles Taxation (Amendment) Bill, 1989.

DELHI MOTOR VEHICLES TAXATION (AMENDMENT) BILL, 1989,

THE VICE-CHAIRMAN (Shri V. Narayanasamy Shri Rajesh Pilot to move the motion for consideration of life Delhi Motor Vehicles Taxation

(Amendment) Bill, 1988 as passed by the Lok Sabha.

THE MINISTER OF STATE OF THE MINISRY OF SURFACE TRAN-SPORT (SHRI RAJISH PILOT): As a part of rationalisation of the motor vehicle taxes, the Transport Development Council, which is an apex advisory body on road and road transport in its is meeting held in 1988 and in its subsequent meetings reewnmended to the State Governmente/OT administrations the adoption of a system of one-time lumpsum taxes in respect of personalised vehicles to mitigate the difficulties of tax-payers and also ensure ceht-per-cent tax realisation.

A system of levying and collecting one time tax in respect of personalised vehicles like scooters and cars has already been operative in the States of Rajasthan, Uttar Pradesh, Punjab,' KaVnataka, Andhra Pradesh, Maharashtra, Madras, Gujarat, Goa the. Union Territories of Chandigarh and Pondicherry. Sir as for the Union Territory of Delhi, the Delhi Motor Vehicles Taxation Act, 1562 is the principal instrument through which taxes are imposed on motor vehicles. Under the provisions of this Act, the Delhi Administration levy and collect taxes on quarterly, half-yearly and yearl basis. There has been a spectacular growth in the vehicle population in Delhi and the vehicles registered in Delhi have increase,-} from 5.36 lakhs In March 1981 to 14.65 lakhs in March 1889 For collection of taxes the Delhi Admlnstration has been making elaborate arrangements each year through banks, post offices and its own counters Nevertheess. the, arrangements year after year have not been found fully adequate and thus tax pavers are put to inconvenience. Mr. Vice-Chairman, Sir. in order to remedy the situation, the Delhi Adminstration, with the recommendation of the Metropolitan. Council has accordingly probsed to amend the Delhi Motor Vehicles! Taxation Act, 1962 and the present Bill, namely the Delhi Motor Vehicles Tax ation (Amendment) Bill, 1989 is aimed to habe a system of one-time tax in respect of non-transport vehicles in Delhi. The basic principle adopted in this Bill for computing the lump-sum tax is the charging of one-time tax equivalent to annual tax for ten years, to be paid at the time of registration of vehicle itself. Care has also been taken that (a) the owner of vehicle already registered would be required to pay the tax in lump sum only on proportionate basis, and (b) there is a provision for making refund whenever there is a temporary as well as permanent non-use of vehicles and when the vehicle is transferred from the Union Territory of Delhi to other ' States. The proposal would suit the convenience of the tax payers and in addition, would lead to reducing the administrative cost of collection of tax which is to be incurred by the Delhi Administration each year. Sir, the Bill has been considered in Lok Sabha on 21st July 1989 and has been passed. With these words, I now move:

"That the Bill further to amend the Delhi Motor Vehicles Act, 1962, as passed by the Lok Sabbat, be taken into consideration."

The questiod was proposed.

THE VTCE-CHAIRMAN (SHB1 V. NARAYANASAMY): Mr. Yashwant Sinha, your party has been, allowed 12 minutes' time.

SHRI YASHWANT SINHA (Bihar)": Sir, I rise to support the basic concept behind the Bill. But I would like to take this opportunity to make some observations which, I am sure, my friend the Minister of Surface Transport, will take into account. Sir, there is no doubt that the amendment which has been brought forward would -simplify the procedure for payment of taxes and to that extent, will make the life of a motor vehicle owner in Delhi more convenient but

I would like to raise on this occasion a more basic point. What the Ministryhas done, of course, is that they have multiplied by ten the present tax and this is going to be the tax for the' next ten years. On the basis of it, it looks very reasonable. But X would.' like to point out, sir, that taxation as a measure, is supposed to serve certain ends. Why do we imposed taxes? This is the basic question which I wish the Ministry had taken this opportunity to address itself to. Why does the Government go for taxes? Now, I would like to point out. and I am sure, the Minister must be aware of it, that when the National Transport Policy Committee went into the entire question of pricing, of freight and of taxation, they had observed taxation in respect of transport that has three distinct functions... And what are these three distinct The first is, a user price functions? in lieu of the service provided. You service which charge for the the provides to the vehicle Government The second aspect is, the owners. desire to raise revenue. The Government wants to increase the revenue that it is collecting by imposing tax a certain rate. And the third is the shadow price for scarce resources: which might have gone in this are the three basic sector. These which the National Transprinciples port Policy Committee had identified the rationale for imposing taxes. And then it went on to say in recommendations that promotion of efficiency in transport sector should be the primary concern in imposing tax on motor vehicles. What we are considering here is ten years tax of a life-time tax on personalised vehicles like scooters and motor-cars. This cover commercial vehidoes not But 1 would have liked cles . the Government ... (Interruptions)... opportunity to go into the take this question of the entire concept of taxation because this is an instrument which the Government could use translate into practice the transport policy which the Government may

[ Shri Yashwant Sinha]

have—I suppose the Government has one for Delhi. If the Government does not have a policy for Delhi then I have nothing to say. This taxation instrument, this measure, could nave been used to implement a transport policy, to help at least implement that policy. Now as I said I do whether the Government not know has a comprehensive transport policy But I would like to refo<sub>r</sub> Delhi. mind the House of the figures which the Minister has mentioned in statement. ' He has said that 1981 the number of vehicles in Delhi was 5.36 lakhs and in 1989 it is 14.G5 lakh almost a three hundred cent increase in eight years. Now, " this a very very large • is increase. And all of us are aware of the road conditions in Delhi. are also aware—in fact, we are daily experiencing—the" fact that Delhi with traffic and if Delhi is choking choking with traffic, then how are we going to control this? That is where the concept of the inter-modal mi\* of transport comes into play. What is the optimum inter-modal mix which has in mind the Government Delhi? How many private personavehicles would the Government lised really like to have on Delhi roads? And in order that there is no absolute spurt, unchecked growth, in personalised vehicles what are the steps which the Government would like to take so that people depend- more and more on a community transport service than on personalised transport? in every major city of the dimensions and size of Delhi, as you are aware,, Sir, and as, I am sure the Minister is aware, the emphasis is on public transport. Now unforunately, in Delhi we" have been talking about improving the public transport system. The entire burden, however, has been for years, still is, on the Delhi Trans-And we are all port Corporation. aware that the number of buses which could be put on Delhi roads, in view of the capacity of the roads, is limit-

cannot have 10.000 You 12,000 or 20,000 buses running in Delhi even if the Government or banks or any other financial institutions were to provide the money for it. Therefore, the first point which I would like to make is, if the Government has a transport policy for Delhi, then . what is the inter-modal mix which the Government has in mind for Delhi? How many personalised transport vehicles would foe there? What is the concept of urban transport, public transport system and what exactly is the Government thinking in terms of a mass rapid transit system for Delhi? Because this is the concept which we have been talking about for many, many years. I would like the Minister to enlighten us on this occasion as to what exactly happened to that proposal and whether the Government is seriously considering the setting up of a mass rapid transit system or whatever transit system they consider to be most efficient for Delhi. What exactly is the mass rapid transit system they have in mind for Delhi?

If you multiply the tax that is being paid at present by 10. times, as I said at the beginning, then you say this is the tax which the vehicle owner pays for the life of the vehicle. This is a very simplistic calculation. I know that one of the arguments which has been always advanced by the Government is that there is always a paucity of funds for increasing the public transport system or augmenting the public transport system". Has the Ministry ever considered—I am saying this with a full sense of responsibility as a private vehicle owner myself—the possifoilty of taxing each private vehicle owner, one who owns a personalised transport vehicle, especially motorcars and jeeps and such other vehicles, not necessarily two-wheelers, in. order to be able to muster resources so thai; these resources could be invested in the public transport system? If I as a car owner, as a vehicle owner, travel in the luxury of a car driving

310

it myself or being driven by a driver and two or three seats in that vehicle are gon\5, waste whenever I am travelling or the Minister is travelling or you are travelling, well, should I or you not pay something extra for the luxury that I am or you are enjoying and that perhaps is to enable somebody who is not that forunate to own a private vehicle of hi<sub>s</sub> own, to be able to travel in com-, paratively greater comfort in a public transport? Now, would the Government consider "this aspect that taxation of personalised vehicles should be used to augment resources for public transport system? the Government has not heard about it, will the Government think about, it for future? I world have thought that if an amendment Bill is brought, Government would have given serious thought to a point like this.

There is another point to which I •would like to draw your attention and the Minister's attention and that is that NTPC also recommended steps to meet the needs of uniformity, rationalisation and simplification of the taxation .structure. Simplification to a certain extent is being achieved by ••this method, by this amendment. But what about rationalisation and uniformity? I would not like to go into the details here which I have with'me, but I think we are all aware that the rate of taxation of motor vehicles is different in different States. National Transport Development. Council is the apex advisory body attached to the Ministry of Transport which takes into account the problems of transport in the whole country. I do not know whether recently the Transport Development Council has applied itself to this particular recommendation of National Transport Policy Committee that not total uniformity but some semblance of uniformity in taxation structure and some semblance of rationalisation should be achieved. I would like to specifically know on this occasion from the Minister

whether any attempt i<sub>s</sub> being by his Ministry with the State Government to see-at least in one particular region as recommended by the National Transport Policy Committee—that there is not any wide disparity between the taxation structure in one the taxation structure ill State and I would like another State. point out, for instance: if Chandigarh' has this kind of a system which we are going to adopt in Delhi after amendment, what is the tax rate in Chandigarh what is the tax rate in Harvana, in Punjab, in in Rajasthan, the adjoining areas which surround Delhi and how does the rate of taxation which we have prescribed for Delhi compare with the rate of taxation in these other areas? And. if- there is a sharp Variation, should we cot attempt through the Transport Development Council, through the good offices of the Ministry, to bring them somewhat We are aware and, Sir, in line? am sure, you are aware, that many aspirants who wish to buy cars are going to far off places in order to buy vehicles because there- is a sharp difference in taxation. Now, should not we or should not the Government of India take a lead in seeing that such distortions in the taxation structure in the country are eradicated or dispensed with and some kind of a .-uniformity, not total uniformity, established? Ι am not saying that should start interfering in he the affairs of the State Governments and I would, be the last person to But what I am recommend that. saying i<sub>s</sub> that persuasion might be a good method. you know. to bring about unformity. Perhaps from areas where it is very high, bring it down where it is very low, Anyhow, spme kind of bring it up. uniformity sohuld be brought about.

The other point on which I would like the honourable Minister to enlighten the House when he gives the reply to this debate is the question of financial implications. Now, what

[Shri Yashwant Sinha are the financial implications of this? If you are collecting the tax on a quarterly basis or half-yearly basis or on an annual basis—now you are going to collect it for ten years or for the life of the vehicle-how is it going to affect in overall terms your net taxation, your net tax collection? And, have you a}so taken care to make sure of the statistical support that you are getting in regard to the motor vehicles on which you base your policy? How are you going to cover that statistical base and how are you going to make sure that the statistical base is not tampered with if you give this long -period for taxation? I say this because Delhi is a place where a lot of vehicles are coming in and going out all the time and if you go through the National Transport Policy Committee's recommendations and its report, yau will find that transport is one sector which suffers seriously from lack of adequate statistics. The State Governments are in a mess and the Government of India is in a mess and if you have to ask for figures, you have to go by conjectures and it is not always that you get the basic statistical inputs in order to be able to formulate a rational and intelligent policy. Therefore, the Ministry will have to take care, and the Government of India will have to take care, to see that wherever the present system was enabling the Government to have a strong statistical base, that is not impaired by this new method.

The other point which I would like to make here is that there is a big chart in the amendment Bill which talks of rates of refund. Now that is all very good. I would like to take a minute or two in this debate to reflect on the Motor Vehicles Act which we have passed. But I would like to say that while framing the rules, let us. be very very cautious, because the idea is to ensure that

this Bill results in more convenience to the vehicle user. If that is so, then let us not penalise him by making rules which will make refund difficult. • As it is, dealing with the Directorate of Transport or the Motor Vehicles Department in any State is a very very tortuous experience. It is not happy dealing with them and I am sure the Minister is aware of it. So, while you are framing rules under this legislation, please take care to make sure thatthe rules are such that refund will be almost automatic, that it will be quicker and the discretion of officials will be extremely limited thereby preventing misuse. Otherwise, refund and the whole concept of refund which you have included in this Bill will have no meaning.

I would also like to take a minute or two of your time to mention in this debate the question of octroi, because this is a very regressive legislation which, for some reason or the other, has survived in this country despite the declared intention of practically everyone that this should be replaced. Now, taxation is one aspect. But octroi is a very important aspect of the total taxation on motor vehicles o<sub>r</sub> transport generally. So has the Government made any progress in regard to the abolition of octroi wherever it exists? I remember, in reply to a question we, were discussing here in this House the Minister had expressed inability in regard to abolishing it in certain States and we had suggested from \* this side of the House that wherever the local bodies stood to lose we should find some other way of compensating them so that this regressive measure which is really an anachronism, which should have been abolished years and years ago, is now abolished. So I would request the Minister through you, Sir, to seriously consider at this point of time the question of abolishing octroi and enlighten the House in regard to

the steps which the Government might have taken or propose to take in regard to that,

Now, Sir, the last point which I would like  $t_0$  come to is the general impact of the Motor Vehicles Act. I am referring to it because the new legislation, the Motor Vehicles Act, as we have passed it in Parliament, has evoked a very strong and sharp reaction in certain circles. The age of the vehicle for instance, was one factor where the Minister had to come up with a statement saying that though the Government had assumed this power it will not implement it at least for the time being. But there are certain things which, I do not know whether they have overlooked or in the rules they are coming. For instance, if a minor or a person who does not have a driving licence is caught driving a vehicle the fine imposed will be Rs. 350, and if you park a vehicle cle wrongly then you are liable to be fined up to Rs. 1000. Now can you imagine the situation? I am parking a vehicle in Patna od in Muzaffarpur or in Faridabad wrongly, I will fined Rs. 1000 and if I .am driving or if a minor is driving without a licenre the total fine will be only Rs. 350, where perhaps he can kill; a stationary vehicle will not kill but a person who is driving can kill. Now, what could be the rationale or this kind of differentiation, between one kind of offence and another kind °f offence? When we had that debate I had made a strong point that that a legislation consisting of 240 clauses should have been referred to a Select Committee of the House and we should have gone into it and quickly done as good a job as we could have done; perhaps we could have done a better job than what we have done in hurry. I remember-Mr. Matto is not here, I was not present in the House, he had referred to the fact that a number of good suggestions had been made

and how the Ministry was going to respond to them how Government was going to respond to them. I remember that the Minister had mentioned that most of the suggestions that I had made or other people had made in this House would be taken care of at the time of framing the Rules. I would like to know from the Minister, through you, whether while framing the Rules the points which we had made in that brief debate have been taken care of or they are still pending, and if they are, then is the Government now thinking in terms of coming forward with, some amendments? It is not a question of prestige, this way or that way. I said on that occasion that it was a technical legislation. Whatever ideas. whatever suggestions, we had offered "we offered them in good faith and we expected the Government to respond in good faith. So I would like to know from the Minister whether the<sub>v</sub> have felt the need for amendments, changes, in the Motor Vehicles Act and whether they have the courage to come forward and bring forward amendments to lessen the rigours of the Act or the Rules. Now, this is one point on which perhaps the Minister can enlighten as to what exactly is goig  $t_0$  happen to the Motor Vehicles Act and the > various points which have been made by the public in general. So, as i said,in the beginning, I am supporting the concept that a ' private personalised motor vehicle owner should pay tax once in a whle. But what I am also pointing out at this time is that this was a good opportunity for the Government to reflect on certain basic and fundamental matters of policy of which there is no evidence in this legislation. I hope when the Minister gives his reply to the debate", he will cover som<sub>e</sub> of these basic points to which I have referred in my speech and, some of which might be referred to by my other colleagues. Thank you.

श्री सुरेन्द्रजीत सिंह ग्रह्लुवालिया : (विहार) : उपसभाष्ट्यक्ष जी, मैं दिल्ली मोटर व्हीकलज टैंक्सेशन (ग्रमेंडमेंट) विल, 1989 का समर्थन करने के लिए खड़ा हुआ हू

इस विल के श्राने से बहुत सारी चोजें श्रे की तरह समझ श्रा रही है श्रीर बहुत सारी चीजों ने बड़ा कनफ्यूजन सा पैदा कर दिया है, जिससे लोग घबरा रहे हैं कि पता नहीं दिल्ली मोटर व्हीक्ल्ज टैक्सेशन (ग्रमेंडमेंट) बिल, 1989 जो शा रहा है, यह पता नहीं क्या तुकान लेकर शा रहा है।

तो मैं प्रभित मुझावों के साथ-साथ कुछ प्रश्न मंत्री महोदय को करूंगा और उम्मीद करता हूं कि वह उसका जवाब देकर पूरे मुल्क को बताने की कोशिश करें के वह गलत विचारधारा क्यों पैदा हो रही है।

जैसा कि इस बिल के माध्यम से देखा गया है कि प्राइवेट कार या प्राइवेट व्हीकल स्रोनर के लिए जो टैक्स फिक्स किये गये है, इसमें मेरा विचार है कि मेरे पास स्रगर एक एम्बैसेडर कार है या मारुति कार है, तो एक पब्लिक लिमिटेड कम्पनी के मेनेजिंग डाइरेक्टर के पास भी वही एम्बैसेडर गाड़ी या मारुति कार है, क्या दोनों का टैक्स बराबर होना चाहिए।

मेरे जहन में सवाल उठता है कि

मैं एक मामूली आदमी हूं, मैं कहीं
नौकरी करता हूं, या छोटा-मोटा व्यापार
करता हूं या छोटी दुकान चलाता हूं,
या मेम्बर आफ पालियामेंट हूं और एक
पिक्लक लिमिटेड कम्पनी का मेनेजिंग
डाइरेक्टर, जिसका टर्न-ओवर चौदह,
पंद्रह या सौ करोड़ है, उसको भी
अगर इतना ही टैक्स लग रहा है,
जिसका मेरा लग रहा है, पर वह उस
कार को कमिंश्यल परपज के लिए
यूज कर रहा है क्योंकि उस कार
का पृष्टलाइजेशन एज एन इन्फ्रास्ट्रक्चर

श्राफ दैठ यूनिट हो रहा है, श्रीर मेरी इस कार का उपयोग ग्रंपने पर्सनल कामों के लिए हो रहा है। तो यहां कमिश्रयल ग्रीर प्राइवेट का जो डेफिनिशन है, इसमें थोड़ा सा फर्क करने की जरूरत है। कम्पनी ग्रोन्ड जितनी भी गाड़ियां हैं, उनना टैक्स कमिश्रयल गाड़ियों का जितना टैक्स लगता है, उतना लगना नाहिए ग्रीर प्राइवेट लोगों की जो गाड़ियां है, उनका कम से कम टैक्स लगना नाहिए क्यों हो हमने देखा है कि पहले भी इस टैक्स की चोरी को बचाने के लिए हमारी सरकार ने बहुत सारे कदम उठाये व

में बिह्नार से आता हूं और विहार में वह बाली-पीली दिल्ली शहर वाली टेक्सीज कहीं नजर नहीं आती, सिवाय जमगोदपुर को छोड़ कर और पुरे बिहार में टेक्सीज चलती हैं और सारी की सारी टेक्सीज क्या है ? प्राइवेट टेक्सीज है और प्राइवेट कार होने के हिसाब से वह टैक्स पे करते हैं, परन्तु कर्मीशयली यूज होती हैं।

यह सिर्फ बिहार में ही नहीं, भारे हिंदुस्तान में होता है और दिल्ली गहर में भी होता है। मैं मंत्री महोदय से अनुरोध करूंगा कि वह किसी भी टैनसी स्टैन्ड को फोन करके कहें कि मुझे प्राइवेट गाड़ी चाहिए। अगला पूछता है, साहब टैनसी भेजूं, डी॰एल॰टी॰ भेजूं।

जी नहीं, मुझे प्राइवेट गाड़ी चाहिए। 🍍

डी ०एल ० वाई० भेजूं, तो उसका रेट दूसरा है -- टेक्सी का दूसरा है और प्राइवेट का दूसरा है और टैक्स भरने में सब से कम प्राइवेट का है

इस चीज पर गीर करने की जरूरत है कि इस तरह की चोरियों को रोवने के लिए क्या रास्ते आपने रखे हैं और इन चोरियों को रोका जा सकत है । इनको लीगेलाइज कर डालिये लीगेलाइच करने का तरीका यह है कि आपको पता लगता है कि यह कर्माशयल टेक्सीज चलती हैं, तो ग्राप उनको उसी तरह का परिमट दे दीजिए।

अर भो बड़े-बड़े आर्गेनाइजेशन और बड़ी इंडरट्रीज हैं, बड़े कार्यालय हैं, उनके नाम से जो ग डिया ग्राली है उन गां। डेयों का टैक्स कम्प्रियल विहक्लज के उक्स के हिसाउ से लगना चाहिए। उसके साथ गथ मैं मंत्रो महोदय से जरा पृष्ठना चाहगा कि यहां में शन किया हैं मोटर व्हिक्लज इन्क्ल्डिंग टाइ-साइकिल्ज, टाइ- साइकिल जितना मैं समझत। हं यह तीन पहिए के रिक्शा की कहते हैं, इस रिक्श पर ते टैका इतना नहीं लग्ना चाहिए जिनना लगाया गया है.। इसमें साथ-साथ लिखा बगाहै ट्राइ-साइक्लिज पलैट रेट 500 00 इसके साथ-साय इसरे लिखा हमा है कि जिसमें रिक्शा चालक ने बाद सिर्फ दो ग्रादमी बैठ सकते हों, वैसे द्याप प्रानी दिश्ली से चले जाएं सुबह 2.00 बजे सहक पर निकलें तो ग्राप दखेंगे एक रिक्शा पर कुछ नहीं तो 20 वन्ते बैठे हए हैं । बेंच लगाए हार हैं रिक्मा वर और 26 बन्धे देरे हुए हैं, किसी भोन्टेमरी स्कल या किसी नसेरी स्कूल में पढ़ने जा रहे हैं और किस तरह लम्के हुए हैं और पा रहे हैं। द्यापका यह कानून कहेगा कि आहब, मैं रिक्शा चालक और दो ग्राट[मयां को बैंधने द्ंगा वीसरा आदमी मैं एलाउ नहीं करूगा, तो थे बच्चे कहां जायेंगे ? उपर हे ग्रापने उसपर 500,00 रुपये का कर भी लगा दिया है। तो इस पर विचार करने को उरूरत है उसके साथ-साथ अपने कर्माग्रल व्हीकल पर लोड कलकुलेट किया है, तो उप समाध्यक्ष महोदय आपके माध्यम से मैं मंत्री महोदय तक यह बान परचाना चाहरा हं कि इस पर बड़ी रंजिश है और कई लोगों के कई तरह के विचार हैं। टाटा मसिडीज ट्रक निकालती है वह गारंटी देती है कि हमारी 6 चक्कीं वालि दक 25 टन तक का बोझा टांग लेती है श्रीर हम जो कानुन बनाते हैं वह सिर्फ 10 टन का बनाते है। बैंक से जो हम कर्जा लेते हैं ट्रक खरीदने के लिए और उसका जो री-गैडयल्ग होता है ३१ महीनों का उस हिसाव से देखें तो उसका इस्टालमेंट हम पूरा नहीं कर सकते। अभर हम 10 टन में माल बोझाई

करें तो वह पूरा नहीं होता वह उतना पैसा नहीं कमा सकता है कि वह उसका इन्टरेस्ट भी पेकर सके ग्रीर उसके साथ-साथ उसकी इंस्टालमेंट भी पे कर सके। तो हाटा कर है वह कहता है कि ठीक हैं, वह उसी तरह होता है जिस तरह स्टेशन पर कुली कहता है कि साहब, एक बक्सा है तो इतने पैने लंगा दो बक्से हैं तो इतने पैसे लगा, इसका वजन इतना है तो इतने पैसे लूंगा तो यहां पर ग्राप पुरा दक कर लेते हैं तो वह हिसाब बांध लेता है कि साहब, मैं 12 हजार मपये लंग रहां े वहां जाने के और थाप कहने हैं कि नहीं साहब, 12 हजार नहीं टन के हिसाब से मांगो तो वह बोलता हैं ठींक है साहब, 16 टन माल लाद टी जिए में 400-500 रुपये के हिमाव से ले लंगा। यह जो टनेज के हियाब रे जब हम टैक्स पर फिटनेस पर यह सर्टी फिकेट देने लगेंगे कि यह ट्क इतना ही टन माल लाद सकता है क्योंकि उसने इतने ही टन के लिए पैसे दिए हैं तो उसमें यह बंधिश हो ी कि वह ट्रक वाला जब भी जहां माल लाइने जाएगा तो वह ज्यादा भाड़ा मंगिगा। ज्यादा भाडा मांगने से होगा क्या, ग्राने वाले दिनों में हम मार्केट में देखेंगे कि सीमेंट, चीनी, चावल, गेहं हर चीज की कीमत बढ़ गई।

## [उप सभाध्यक्ष (श्री मीर्जा इश दिव ग)

## पीठासीन हुए

मेरे एक मिल मकान बना रहे हैं। बह नारायणा पत्थर खरीदने गए तो वह 9.00 फट था कोई पत्यर तो उसने कहा कि साहब, 9.00 रुपये फूट नहीं ग्रब यह 15.00 रुपये फुट है । उसने कहा क्यों भाई? तब उसने कहा कि यह नया कानून ग्रा रहा है टक वालों ने भाडे बढ़ा दिए । इसलिए इस पर विचार करने की जरूरत है। जो भी ट्रक छोनर ग्राकर कहता है और ट्क ग्रोजर तो ग्राथको ग्राकर जरूर कहेगा कि साहब, मेरा फिटनेस ग्राप 10 टन का दीजिए जो कम बोझे में ज्यादा पैसा कमा ये, वजन भी कम होना पड़े. टक की लाइक भी बढ़ जाए, टायरों को लाइफ बढ़ जाए, एक्सल की लाइफ बढ़ जाए, गियर की लाड़फ बढ़ जाए ग्रीर मझे कम बोझा होना पह ग्री ज्यादा पैसे कमाई करें पर क्या यह ट्रक श्रोनसँया ट्रांसपोर्ट श्रोनर्स या ट्रांसपोर्ट लीगेलाइच करने का तरीका यह है कि आपको पता लगता है कि यह कर्माशयल टेक्सीचं चलती हैं, तो अप उनको उसी तरह का परिमट दे दीजिए।

अर भो बड़े-बड़े आर्गेनाइजेशन श्रीर बड़ी इंडरटीज हैं, बड़े कायलिय हैं, उनके नाम से जो ग डिया ग्रासी हैं उन गा डियों का टैक्स क्रमर्शियल विहक्तज के उँक्स के हिसाद से लगना चाहिए । उसके साथ गथ मैं मंत्रो महोदय से जरा पछना चाहगा कि यहां में शन किया है मोटर व्हाक्लज इन्क्लिंग टाइ-साइकिल्ज, दाइ- साइकिल जितना मैं समझत। हं यह तीन पहिए के रिक्शा की कहते हैं, इस रिक्श पर ते टैका इतना नहीं लग्ना चाहिए जिन्ना लगाया गया है. । इसमें साथ-साथ लिखा बरा है ट्रन्ड-माइकिल्ज पर्लंट रेट 500 0। इसके साथ-साथ इसरें लिखा हम्रा है वि जिसमें विकास चालक वे बाद सिर्फ दो ग्रादमी बैठ सकते हों, वैसे द्याप प्रानी दिश्ली से चले जाएं सुबह 2.00 बजे सहक पर निकलें तो ग्राप दखेंगे एक रिक्शा पर कुछ नहीं तो 20 बन्चे बैठे हए हैं। बेंच लगाए हाए हैं रिक्शा वर और 20 व न्धे देरे हुए हैं, किसी भो-टैमरी स्क्ल एा किसी नसरी स्कूल में पढ़ने जा रहे हैं भीर किस तरह लटके हए हैं और जा रहे हैं। द्यापका यह कानुन कहेगा कि ताहब, में रिक्शा चालक और दो ग्राटीमयाँ को बैं उने द्या तीसरा बादमी मैं एलाउ नहीं करूगा, तो थे बच्चे कहां जायेंगे ? उपर संग्रापने उसपर 500 00 रुपये का कर भी लगा दिया है। तो इस पर विचार करने को उरूरत है उसके साध-साथ अपने कर्स्यायल ब्ह्रीकल पर लोड कलकुलेट किया है, तो उप सभाध्यक्ष महोदय आपके माध्यम से मैं मंत्री महोदय तक यह बान पहचाना चाहरा है कि इस पर बड़ी रंजिश है और कई लोगों के कई तरह के विचार है। टाटा मसिडीज टक निकालती है वह गारंटी देती है कि हमारी 6 चक्कों वाली दक १ 5 टन तक का बोझा उमा लेती है थ्रीर हम जो कानून बनाते हैं वह सिर्फ 10 टन का बनाते है। बैंक से जो हम कर्जा लेते हैं टक खरीदने के लिए और उसका जो री-गैडयलिंग होता है 3( महीनों का उस हिसाब से देखें तो उसका इस्टालमेंट हम पूरा नहीं कर सकते। अभर हुम 10 टन में माल बोझाई

करें तो वह पुरा नहीं होता वह उतना पैसा नहीं कमा सकता है कि वह उसका इन्टरेस्ट भी पेकर सके ग्रीर उसके साथ-साथ उसकी इंस्टालमेंट भी पे कर सके। तो झाता कर है वह कहता है कि ठीक हैं, वह उसी तरह होता है जिस तरह स्टेशन पर कूली कहता है कि साहब, एक बक्सा है तो इतने पैने लंगा दो वक्से हैं तो इतने पैसे ल्गा, इसका वजन इतना है तो इनने पैसे लूंगा तो यहां पर ग्राप पुरा ट्क कर लेते हैं ती वह हिसाब बांघ लेता है कि साहब, मैं 12 हजार रुपये लंगा यहां े वहां जाने के ग्रीर थाप कह<sup>ने</sup> हैं कि नहीं साहब, 12 हजार नहीं टन के हिसाब से मांगो तो वह बोलता हैं ठीक है साहब, 16 दन माल लाद टी जिए मैं 400-500 रुपये के हिपान में ले लंग।। यह जो टनेज के हिमाब रे जब हम टैक्स पर फिटनेस पर बह सर्टी फिकेट देने लगेंगे कि यह ट्रक इतना ही टन मान लाद सकता है वर्गोंकि उसने इतने ही टन के लिए पैसे दिए हैं तो उसमें यह बंधिश हो ी कि वह ट्का वाला जब भी जहां माल लादने जाएगा तो वह ज्यादा भाड़ा मांगेगा। ज्यादा भाड़ा मांगने से होगा क्या, ग्राने वाले दिनों में हम मार्केट में देखेंगे कि सीमेंट, चीनी, चावल, गेहं हर चीज की की मत बढ़ गई।

## [उप सलाध्यक्ष (श्री मीर्जा इशांददेग)

पीठासीन हुए ]

मेरे एक मिल मकान बना रहे हैं। बह नारायणा पत्थर खरीदने गए तो वह 9.00 कुट या कोई पत्यर तो उसने कहा कि साहब, 9.00 रुपये फूट नहीं ग्रब यह 15.00 रुपये फट है । उसने कहा क्यों भाई ? तब उसने कहा कि यह नया कानून आ २हा है टक वालों ने भाडे बढ़ा दिए । इसलिए इस पर विचार करने की जरूरत है। जो भी ट्क थ्रोनर ग्राकर कहता है ग्रीर टक जोजर तो आपको आकर जरूर कहेगा कि साहत, मेरा फिटनेस आप 10 टन का दीजिए जो कम बोझे में ज्यादा पैसा कमा ये, वजन भी कम ढोना पड़े, ट्रक की लाइफ भी बढ़ जाए, टायरों की लाइफ बढ़ जाए, एक्सल की लाइफ बढ़ जाए, गियर की लाइफ बढ़ जाए श्रीर मझे कम बोझा होना पर भी ज्यादा पैसे कमाई करें पर क्या यह ट्रक स्रोनर्संया टांसपोर्टं स्रोनर्स या ट्रांसपोर्ट नहीं है। कौन ले गया। साहब, केन उठाकर ले गई है। थाने पहुंचिए तो वहां कहा जाता है कि साहब, वाबू सलट लो, चालान कर दो, बही खाता लाग्रो, किताब लाग्रो, क्यू-बुक लाग्रो, दिखाग्रो। तभी गाड़ी छोडेंगे। फिर पचास रुपए खर्चा करके घर श्राग्रो टेक्सी में, किताब ले जाग्रो, उससे ग्रन्छा है कि पचास रुपए में मुलट लो, न चालान करा श्रीर न कुछ। यह हाल चल रहा है। तो इसकी कडीशन को सुधारने के लिए ग्रांफकोर्स यह एडिमिनिस्ट्रेशन का सवाल है, पर द्रांसपोर्ट मंत्रालय की तरफ से इसमें सुधार लाने की जरूरत है। जो ट्रांसपोर्ट का करदाता

है, उसको क्या-क्या सहुलियत मिल 5.00 P.M. सकती है, इस पर भी ध्यान रखना

है। उसके साथ-साथ मैं यह भी जानना चाहुंगा कि दिल्ली मोटर वीकल एक्ट के साथ, जैसे दिल्ली में कुछ रूरल एरिया भी आ जाता है, तने रुरल एरियाज के ट्रेक्टर्स के बरे में आपका क्या बिचार है ? उसके बारे में क्या टैक्स प्रोविजन हैं ? मैं चाहुंगा कि टैंक्टर्स पर कम-से-कम टैक्स लगे जिससे कि फार्मर्स पर ज्यादा दबाव न आए, उसके लिए कोशिश करने की जरुरत है। दूसरे आम लोगों के जेहन में जो एक वात है और कुछ अखबारों में भी अर्दिकल छप गया है कि दिल्ली मोटर वीकल एक्ट जो बन रहा है, नया बिल पास हो रहा है, इसके तहत 15 साल के बाद वह गाड़ी कंडम कर दी जाएगी। श्रव हमारे मध्यम परिवार के लोग सोच में पड़ गए हैं कि क्या वाक्यी 15 साल के बाद पुरानी गाड़ी दिल्ली शहर में नहीं चलायी जा सकेगी ग्रीर नयी गाडी लेनी पडेगी ? इस तरह की श्रांतियां पैदा हो रही है । अखबार ग्रीर मैगजींस में तरह-तरह के ग्राटिकल ब्रा रहे हैं। इस बारे में मैं चाहंगा कि डिटेल्ड लरफिकेशन हैं कि क्या शापने ऐसा कोई बिल बनाया है, कोई ऐसा बिल लाग करने जा रह है ? ... (ब्यवधान) उसके साथ-साथ एक ग्रीर जो अफवा है कि टनेस फीस । दी गयी ह स्रोर टैक्स की जो दर है वह भी । दी गयी है। इस बरे में कृपया पुराने

टैक्सेज की दर श्रीर नए टैक्सेज की दर का कम्परिजन बताएं जिससे कि हम लोगों को समझा सकें श्रीर लोग जान सकें कि क्या फक है ? नगी चीज जो लागी जा रही है उससे देश को क्या फायदा है श्रीर करदाता की क्या फायदा है श्रीर श्राग क्या फायदा मिलने वाला है ? यह पछते हुए में श्रापसे इजाजत चाहता हूं । धन्यवाद, ।

श्री मोहम्मद ग्रसीन (पश्चिम बंगाल): वाइस चैयरमन साहुब, इस बिल के बारे में मेरे रफीक यशवंत सिन्हा जी ते बहुत सी बात कहीं हैं जिनके साथ मैं मुत्तफिक हूं।

महोदय, दिल्ली शहर में ट्रांसपोर्ट की हालत दिन-ब-दिन विगड़ रही है जहां तक नयी दिल्ली का सवाल है नयी दिल्ली में सड़कें कुछ ग्रन्छी भी हैं ग्रीर कुछ खुसादा भी हैं । उसका ग्रंजाम यह होता है कि गाडियां इतनी तेज रफ्तार से चलती हैं कि ग्राए दिन एक्सीडेंट्स होते रहते हैं ग्रीर खासकर पैदल चलने वालों को बड़ी दिक्कत होती है । कभी-कभी तो ऐसा होता है कि सडक पार करने के लिए काफी देर तक इंतजार करना पडता है क्योंकि गाड़ियों की कतार खत्म ही नहीं होती मंत्रीजी ने अपने बयान में बताया है कि चंद वर्षों में गाड़ियों की तादाद 5 लाख से बढ़कर 14 लाख तक पहुंच जाएगी ऐसे पैसमंजर में सिन्हा साहब ने जो तजबीज रखी है कि इंटर माडल मिक्स के मामले को तय किया जाना चाहिए । ग्रगर ऐसा नहीं विधा गया तो ग्रागे चलकर ग्रीर ज्यादा मुसीबत होगी । जहां तक प्रानी दिल्ली का ताल्लुक है वहां की हालत जो बहुत खराब है क्योंकि वहां सड़कों भी खराब है और उसके कारण ट्राफिक जाम राजाना का मसला बना हुआ है । इसिलिए अगर इस बात पर गौर नहीं किया जाएगा तो गरीब तबके और

### [श्री मोहम्मद अभीन]

दरमियानी लोगों को ट्रांसपोट की सहुलियत किस तरह दी जा सकेगी और किस तरह सेहतमंद ट्रांसपोर्ट पालिसी श्राप तैयार कर सकेंगे । इसलिए इस पर संजीदगी से गौर करने की जरुरत है। खासकर डी॰टी॰सी॰ के की जो हालत है वह दिल्ली के तमाम लोग देख रहे हैं । कभी तो उनमें इतनी भीड़ होती है कि आदमी चढ नहीं सकता । ड्रायविंग भी इतनी रश होती है कि बूढ़े, कमजोर और बीमार श्रादिमयों के लिए वह ड्रायविंग बवाले जान बन जाती है। गाड़ियों की स्पीड पर कोई कंट्रोल होना चाहिए क्योंकि अपर सड़क साफ है तो फिर वे किसी भी रफ्तार में चलाते हैं। जाहिर है, इन बातों की तरफ भी ध्यान जाना चाहिए। टैंक्स वसूल करने के लिए जो नए तरीके इस बिल के नरिए रायन किए जा रहे हैं, ऐसे देवने में तो माल्म होता है कि यह बेहतर हैं, मगर बहरहाल यह एक पेरी-मेंट का मामला है, एक अपेरी मेंट के अंदर से यह बात समझ में आएगी कि व कई जो टैका देने वाले लीग हैं उनको कुछ राहत मिली है या नहीं ग्रीर उसमें जहां तक रिफण्ड का सवाल है, टैक्प वाधिस करने का, तो उस पर शक-शबहा मेरे दिल में भी है कि यह जो ग्रापके दीप-पोर्ट के डायरेक्टोरेट में जैसी दुश्वारी होती है लोगों को, लोग कुछ पैसा बापस लेने के लिए वहां जाएंगे भी या नहीं, यह भी समझना मुख्यिल है। इसके अलावा द्रीपपोर्ट में टैक शन के बारे में यनिफार्मिटी का सवाल बहुत ग्रहमियत रखता है। ग्रामी एक-एक किस्म का रेट है, एक-एक किस्म का सिस्टम चल रहा है ग्रीर इससे बहुत किस्म की द्रश्वारियां कठिनाइयां पैदा होती है। इत्रलिए हुक्मते-हिन्द श्रगर तमाम स्टेट गवर्नमेंट्स के साथ सलाह-मण्विरा करके एक यनिफार्म दैक्सेशन पालिसी तय कर सके, रेट तय कर सके तो उससे बहुत सारी उलझनें दूर हो आएंगी। इसके साथ ही रिजस्टड लेडन वेट का सबाल भी जुड़ा हुआ है। रिनस्टर्ड लेडन देंड के बारे में एक-एक स्टेट में, एक-एक

किस्म का सिस्टम चल रहा है। उससे जो नकसान हो रहा है वह यह है कि गाड़ी वाले वेतहाशा बोझा लाद लेते हैं ग्रोर उसकी वजह से सड़कें टूट जाती हैं क्योंकि खासकर के मुल्क के जिन हिस्वों में वारिश होती है वहां की सड़क पर वारिण हो जाने के वाद श्रगर कोई भारी वजन की गड़ी गुजरती है तो वह सड़क टट जाती है। इसका चाहे भ्राप ितना भी टैक्स वसूल करें, मगर सड़कों का मेन्टेनेंस होगा नहीं । अगर आपको सडकों को बचाना है तो वजन के ऊपर कंट्रोल करना होगा, उसको सहती के साथ नाफिन करना होगा । इसलिए अहल-वालिया जीने जो बात कही है, मेरे विचार में वह दुरूस्त नहीं है, इससे सड़कों को ग्राप बचा नहीं सकेंगे।

इएके अलावा आक्टाय के बारे में भी मैं भिन्हा साहब के साथ म्स्रिक है कि ग्राम्ट्राय की व<sup>ु</sup>ह से बहुत पेचिदगियां पैदा हो रही हैं और इसको एक लिश कर देना चाहिए। लेकिन इसके रिए लोकल बाडी को जो श्रामदर्ना होती है उसको कम्पन्सेट करने का क्या तरीक। होगा, इसपर ठंडे पिल संगीर करना चाहिए क्योंकि उनकी धामदनी महद्द है और वह उस ग्रामवनी से कुछ काम करते हैं। जाहिर है कि यह आमदनी अगर उनकी बंद हो आएगी तो यह उनके साथ नाइंसाफी होगी । टीसपोर्ट डेवलपमेंट काउं पिल की मोटिंग में इसपुर बात हुई जरूर लेकिन कोई नतीजा नहीं निकला। यह ऐसी बातें हैं निको मजीद इल्लवा में नहीं रखना चाहिए. एक फीनला करके इस मसले का हल कर लेना चाडिए।

अहल्वालिया जी ने आखिर में एक बात कही है कि कुछ गाड़ियां ऐसी हैं— जैसे एम्बुलेंस, स्कूल की वसें, चैरिटी गाड़ियां, तो इन गाड़ियों के ऊपर और आम तिजारती गाड़ियों के ऊपर टैक्स एक सा नहीं होना चाहिए, क्योंकि जिस पर फ्लाह-आमद का ताल्लुक है उनको जहां तक रिलीफ दी जा सके तो यह बेहतर है और जो टैक्स पेयर है वह भी महसूस करें कि उनके लिए कुछ सहुं लियत हुई है। गाड़ियों की तादाद जिस तेजी से बढ़ गई है तो उसत आपके टैक्स की बसूली में जाहिर है इजाफा हुआ है और होता भी चाहिए। इसका बेहतरीन मतरफ लेकर के ताकि गरीब और दरम्यानी तबकों के लोगों को ट्रांतपोर्ट की सहुं लियत दी जा सके और जाति इस्तेमाल के लिए जो गाड़ियां रखते हैं वह भी कुछ सहुं लियत महसून करें, इस प्रकार का इंतजाम होना चाहिए।

SHRI SANTOSH BAGRODIA "(Rajasthan); Mr. Vice-Chairman, Sir, I rise to support this Bill, the Delhi Motor Vehicles Taxation (Amend' ment) Bill, 1989. Before I come to this Bill, I would like to refer to the Motor Vehicles Act which was passed some time back.

I understand this Bill for amending the Delhi Motor Vehicles Taxation Act has been prompted by the report prepared by Indian Petroleum Institute and this -triggered off the Directorate of Transport to fix the age limit of motor vehicles. As my colleague, Mr. Ahluwalia, said, the moment this information came to the public about the age limit, especially for the middle class people it was a nightmar<sub>e</sub> because middle class people and also the technocrats like doctors and lawyers are using cars which are as old as 50-60 years. In fact, some people call them antiques, but they are in a very good Being condition. self-driven, feel, some of these cars are better than the new cars. So, I think the roadworthiness of these vehicles is more important than the ageworthiness. Let me just compare, if you fix age limit of a man as 100 years, do we kill him after 100 years? If he is still working, he will continue to work. Similarly, for these vehicles you can have any kind of strict checking from any angle. If they are road worthy, I

do not find any reason why age should be the limiting factor for them.

According to the statistics, the number of vehicles is estimated to increase to 1.4 million by 1991-92 from the present number of about .956 million, an increase of 46 pes cent. Similarly, there will be a three-fold increase in the number of two wheelers, the increase will be from 3 million to 9 million by 1991-92. This increase is going to help the movement of every individual for better efficiency. Due to the age limit if all these old cars and old three-wheelers are not allowed to be operated, we might create a transport! problem and this transport problem can be very strenuous—many of the vehicles will be scrapped. This angle must be thoroughly looked into because unless we have enough public transport\* system, this might create chaos. No doubt the idea is good because the pollution in our country is increasing, especially the smoke pollution which is hurting the health" of the citizens. The noise pollution is also too much. So, we must be very careful. We must be very sensitive about this pollution problem, but in the process of solving this pollution problem I request the hon. Minister not to create more problems for the commuting public.

Sir. according to this amending Bill. the fines have been increased. No doubt, the increased fines are a deterrent whether it is parking or it is fast driving or it is dangerous driving or violating any other kind of regulations. Especially traffic parking I suggest, Sir, that with the increased number of cars or vehicles are we really trying to find out solution for parking? This Bill is limited to. Delhi but since it is the Central Government bringing forward this Bill, you might think of suggesting to State Governments also. The question is, how do we solve this park, ing problem? Otherwise we going to increase corruption only. If I have a car, I will have to park it

[Shri Santosh Bagrodia]

somewhere. If I have to park It one mile or 1-1/2 mile away, that may Therefore, not be very practical. this angle must also be taken very seriously. If we are going to scrap many vehicles, we do. not have the junkyards' system as is prevalent in European and. American countries. Where are we going to keep all these vehicles after scrapping, them? That is .going to be a very big problem. If . you finally decide. to do so, must find out a. way to have Governmentsponsored junkyards where we can send our cars for finally destroying them,

Now coming to the taxes, I strongly suggest that there should be no tax non tricycles. It is used by poor people, very poor school children. It will be a heavy burden on the poorest of the" poor if we have fax on tricycles. I mean rickshaws Sir. You thought tricycles for the children! Tricycles will not go on the road. It Is good to tax them so that they do not go on the road.

I fully agree with Mr. Ahluwalia that the transport carriers, are already moving around and saying that they must increase the cost, of transport because of this Act. The imposition of various penalties and various restrictions is going to increase the transport cost by about 20 per cent. If the transport cost is increased by 20 per cent, I - am sure most of the commodities in the country will become more expensive.' From this angle too, the Act should be reviewed, if necessary.

Sir, the road conditions in the country are extremely poor. They not only reduce the life of the vehicles, but also prove very dangerous, especially because we have speed breakers on the highways. I call them car breakers. Actually they should be completely removed. We should, have enough strong borderlines whenever

a highway passes through a village. The highway should not be accessible directly from the houses in the village, otherwise it is very dangerous for the people who stay there and for the car owners. The only solution is that we must have very strong borderlines there.

Sometimes increase of taxation is a must because for the sake of efficiency of the Department, as there is inflation all over the world, we also need to increase the taxation. I have no objection. But how does increased taxation really help in the maintenance of the roads, in 'the maintenance ' of safety on the roads, is the real question. If this does not really help all this, I do not think it will be fair and justified to increase the tax on the citizens.

My friend from the opposite side has mentioned about abolishing the octroi duty. Thi<sub>s</sub> had probably been conceded long before by the Central Government. But, I understand, many States are coming in the way. That is why octroi duty has not been abolished so far. I will request the Congress (I) and non Congress (I) States to come forward jointly and I am sure the Central Government will be very happy to abolish the octroi duty, which will not only make the movement of the trucks more efficient ,but will save at least 10 per cent of the petrol eonsumption and also save harassment te ordinary people who travel by car. Sometimes they are stopped at the octroi point, "all right, you have this lamp-shade, you pay octroi duty on, this". We are going too far on the number of these octroi points. Sir, this octroi is outdated—it must be abolished.

On the weight problem, in. some South Indian States, especially in Andhra Pradesh, they allow only nine metric tonnes in a truck. If you carry « 10 or 11 tonnes, this extra weight of one or two tonnes is really going

waste—it is a national waste. If you cart find a solution to this problem, it would help economize the transportation of goods by road to a great ex-

Finally, Sir, we are now facing this pollution—I of problem am coming back to this. In the industrialized world such legislations already exist A study on global environment by the " World Commission on Environment and Development says:

"Motor vehicles- influence environmental conditions in the industrialized world. A recent -slow-down in the growth rate of vehicle numbers with stricter emission standards for new vehicles, distribution of lead-free gasoline, improvement in the fuel efficiency, improved traffic

• management policy and landscaping have all reduced the impact of.
urban traffic With these words. Sir. I thank you -very much for giving me this oppor tunity to speak on this subject.

#### ALLOCATION OF TIME FOR DIS-POSAL OF GOVERNMENT LEGIS LATIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN (SHBI MIRZA IRSHADBAIG): I have to inform Members that the Business Advisory Committee at *Us* meeting held today, the 27th July 1989, allotted time for Government Legislative and other Business as follows':

#### Business

Time allotted.

- 1. Further consideration and passing of the Employees' State Insurance (Amendment) Bill, 1989 . . . . '2 hours
- 2. Consideration and return of the High Court and Supreme Court Judges (Conditions Service) of. Bill, 1989. Àmendment as . 2 hours passed by the Lok Sabha.

#### Taxation (Arndt.) 33\$ Bill, 1989

Discussion on the 5th, 8th Reports of 7th and the Scheduled Commission Scheduled Castes and Sand the 28th Tribes Report Schedule Commissioner for Castes and Scheduled Tribes. 4 hours

# THE DELHI MOTOR VEHICLES TAXATION (AMENDMENT) BILL, 1989— Contd.

DR. NARREDDY THULASI REDDY < (Andhra Pradesh): Respected Vice-, Chairman, Sir, I suport the basic concept of the Delhi Motor Vehicles Tax tiori (Amendment) Bill, 1989.' But, Sir, the Bill is one-sided. It has one' way traffic only. It deals only with" money but not giving facilities'.

Sir, the Bill makes a provision - for the adoption of a system of one-time,'. lump sum tax collection in respect of. personalized vehicles. No doubt it is a burden for the vehicle owner to pay at one time, in lump sum, but it definitely mitigates "the difficulties of the tax-payers in going again and again ' - to the tax realization counters. also ensures 100 per cent tax realization. The system of levying, on time tax in a life-time is already there in the State of Andhra Pradesh, even, though the Congress (I) people critfeize-the Government there -on this issue.

In this Bill there is a provision for "making refund whenever there is a temporary as well as permanent non: use of the vehicle. I am unable to understand here, what "temporary or permanent non-use of the vehicle" means. Does it mean' "non-use if' the vehicle is sold to anybody or keeping the vehicle with the owner himself without using it? Once -a vehicle is purchased, I think, a vehicle